

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 212- IA/34(AHM) 2022
In
CP(IB) 300 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Commercial Finance Ltd
V/s
Rutika Creations Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..24/04/2023

Coram:

Deep Chandra Joshi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.
For the Income Tax
Department : Ms. Pankti Shah, Adv. for Ms. Maithili Mehta, Adv.
For the Respondent :

ORDER

IA/34(AHM) 2022

Learned Counsel Ms. Pankti Shah for the Income Tax Department states that they have no objection to the dissolution of the corporate debtor. No reply / report has been received from the RoC, though notice was served to the RoC. One last chance is given to RoC to file its reply / report within seven days.

List for hearing on 09.05.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DEEP CHANDRA JOSHI
MEMBER (JUDICIAL)**